

THE ARMED FORCES (SPECIAL POWERS)  
AMENDMENT ACT, 1966

No. 9 OF 1966

[30th March, 1966]

An Act further to amend the Armed Forces (Special Powers) Regulation, 1958.

BE it enacted by Parliament in the Seventeenth Year of the Republic of India as follows:—

1. This Act may be called the Armed Forces (Special Powers) Amendment Act, 1966. Short title.

Reg. 2 of  
1958.

2. In the long title of the Armed Forces (Special Powers) Regulation, 1958 (hereinafter referred to as the principal Regulation), the words "the Kohima and Mokokchung districts of" shall be omitted. Amendment of long title.

3. In section 1 of the principal Regulation,—

(a) for sub-section (2), the following sub-section shall be substituted, namely:— Amendment of section 1.

"(2) It extends to the whole of the State of Nagaland.";

(b) in sub-section (4), for the words "eight years", the words "nine years" shall be substituted.

4. In section 3 of the principal Regulation,—

(a) the words "the Kohima district or the Mokokchung district in" shall be omitted; Amendment of section 3.

(b) for the words "the whole or any part of such district or districts, as the case may be," the words "the whole or, as the case may be, such part of the State of Nagaland" shall be substituted.